

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
STARRED QUESTION NO-296  
ANSWERED ON- 12<sup>TH</sup> MARCH, 2026**

**TOLL COLLECTION ON NHs**

**\*296. Sh. K Radhakrishnan:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the total amount collected through toll plazas on National Highways (NHs) during the last five years, year-wise;**
- (b) whether toll rates have been increased during this period and if so, the details thereof;**
- (c) whether the Government proposes to rationalise toll charges in view of rising fuel prices and inflation, if so, the details thereof; and**
- (d) the criteria adopted for continuing toll collection even after recovery of project costs?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI NITIN JAIRAM GADKARI)**

**(a) to (d) A Statement is laid on the Table of the House.**

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 296 ANSWERED ON 12<sup>TH</sup> MARCH, 2026 ASKED BY SHRI K. RADHAKRISHNAN REGARDING TOLL COLLECTION ON NHs.**

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**(a) The details of user fee collected through toll plazas on National Highways during the last five years are follows:**

<b>Financial Year</b>	<b>User Fee Collection (in Crores)</b>
<b>2020-21</b>	<b>27,926.67</b>
<b>2021-22</b>	<b>33,928.66</b>
<b>2022-23</b>	<b>48,032.40</b>
<b>2023-24</b>	<b>55,882.12</b>
<b>2024-25</b>	<b>61,408.15</b>

**(b) The user fee rates are revised annually linked to the wholesale price index in accordance with the applicable fee rules.**

**(c) The Government from time to time has reviewed the tolling policy with the objective of ensuring a balanced approach between revenue requirements for highway development and minimizing burden on road users. The National Highways Fee (Determination of Rates and Collection) Rules, 2008, as amended, provide a transparent framework for levy and collection of user fee, with rates linked to the length of the highway and type of vehicle.**

**Further, in order to reduce the burden on road users, Government has made various provisions through following amendments:**

**(i) GSR 437(E) dated 01.07.2025 to restrict user fee for highways with more structure length.**

- (ii) GSR 01(E) dated 31.12.2025 for reduction of rates in case of up gradation from 2 lane paved shoulder highway to 4 or more lane.**
- (iii) G.S.R. 388 (E) dated 17.06.2025 introducing an Annual Pass for non-commercial cars, jeeps, and vans. This scheme offers 200 NH fee plaza crossings or one year validity, whichever is earlier, by payment of Rs. 3000/- (Rupees three thousand).**
- (iv) G.S.R. 734 (E) dated 03.10.2025 for reduction in applicable user fee for vehicles without FASTag or active FASTag vehicles from 2 times to 1.25 times, given the user opts for payment through UPI;**
- (v) G.S.R. 107 (E) dated 04.02.2026 for the fee payable for the use of a national expressway that is operational for only a part of its notified length shall be levied at a rate of one time of the applicable fee instead of 1.25 times.**
- (vi) Implementation of Multi-Lane Free Flow (MLFF) tolling: The Government has decided to implement Multi-Lane Free Flow (MLFF) Electronic Toll Collection system, which facilitates barrier-less tolling using integrated technologies including Automatic Number Plate Recognition (ANPR) with AI analytics and RFID-based Electronic Toll Collection (FASTag), where the user fee shall be charged from the vehicle users without having to stop, slow down or stay in a given fee plaza lane.**
- (vii) As per National Highways Fee (Determination of Rates and Collection) Rules, 2008, there are already various provisions for discounts in user fees and monthly passes for local and regular users of National Highways across the country.**
- (d) Collection of user fee at fee plazas on National Highways is not related to the recovery of project development cost. User fee at all fee plazas on National Highways are collected as per the respective user fee notification published in the Gazette of India, in accordance with the provisions of the National Highways (NHs) Fee Rules, 2008, and the Concession Agreement. As per the provisions of National Highways Fee Rules, 2008, the fee notified as per concession agreement is collected by the concessionaire till the end of the concession period, and after the concession period is over, the fee is collected by the Central Government or the executing authority as per**

**the fee specified under the provisions of NH Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually. The revenue collected by the Central Government from user fee collection is deposited in Consolidated Fund of India (CFI) and the funds provided through budgetary allocation are utilised for further maintenance, development and augmentation of National Highways.**

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